

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
SINGAL BENCH, CHENNAI**

**CP/598/(IB)/CB/2017**

**(Under Section 9 of the Insolvency and Bankruptcy Code 2016 r/w Rule 6  
of the Insolvency and Bankruptcy (Application to Adjudicating  
Authority) Rules, 2016)**

In the matter of  
**M/s ULTRATECH CEMENT LIMITED**  
**Vs**

**M/s. GOLDEN PROSPEROUS PROPERTY PRIVATE LIMITED.**

**Order delivered on: 23.11.2017**

**For the Petitioner / OC: Smt. A. Vidya, Advocate**

For King & Partridge

**For the Respondent/CD: Shri S.M Moor Mohideen, Advocate**

**ORDER**

**Per: K. ANANTHA PADMANABHA SWAMY, MEMBER (J)**

1. This order is with regard to the Petition No. CP/598/IB/CB/2017, wherein on 03.11.2017, an Order came to be passed by this Bench admitting the Application and declaring the moratorium. However, there was no proposal with regard to the name of the Interim Insolvency Resolution Professional. Therefore, vide order dated 03.11.2017, the Insolvency and Bankruptcy Board of India (IBBI) was asked to recommend the name of the Interim Insolvency Resolution Professional in the matter. Accordingly, the Registry received the communication from IBBI on 17.11.2017 recommending the name of Mr. Radhakrishnan Dharmarajan. The matter has been placed before this Bench today. ✓

2. Therefore, we hereby appoint Mr. Radhakrishnan Dharmarajan as Interim Insolvency Resolution Professional in the matter for the tenure of 30 days from the date of this order and direct him to cause public announcement as per Section 15 of the Insolvency and Bankruptcy Code, 2016 (I&B Code, 2016) and to make compliance with the provisions of Sections 13(2), 15, 17 and 18 of the I&B Code, 2016. Further, it is directed the Corporate Debtor and its promoters or any other person associated with the management of the Corporate Debtor to assist and co-operate with the Interim Insolvency Resolution Professional as stipulated under Section 19 of the I&B Code, 2016.

3. The Registry is directed to inform the Interim Resolution Professional to make public announcement within three days from the date the copy of the Order is received and take over the charge of the management/asset. This shall form part of the order dated 03.11.2017.

4. The Registry is also directed to inform the name and address details of the Interim Insolvency Resolution Professional to the Operational Creditor and the Corporate Debtor with immediate effect. The details of Interim Insolvency Resolution Professional are as follows:-

**Mr. Radhakrishnan Dharmarajan,**  
**Regn No: (IBBI/IPA-001/IP-P00508/2017-18/10909)**  
**D3 Block, Triumph Apartments,**  
**114 Jawaharlal Nehru Salai,**  
**Arumbakkam, Chennai-600106**  
**E-Mail: [dharm67@gmail.com](mailto:dharm67@gmail.com)**  
**Mobile No: 9840062431**



**K. ANANTHA PADMANABHA SWAMY**  
**MEMBER (J)**

**TJS**